

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 856 of 2020

IN THE MATTER OF:

Karix Mobile Pvt. Ltd.

...Appellant

Versus

Hungama Digital Media Entertainment Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Rahul Chitnis, Mr. Iqbal Tahir, Mr. H. Thakore, Ms. Bhavika Tiwari and Ms. Naserali Rizvi, Advocates.

For Respondent:

ORDER
(Through Virtual Mode)

08.10.2020: Mr. Rahut Chitnis, learned counsel representing the Appellant submit that Appellant's application under Section 9 has been wrongly dismissed on the ground of dispute with respect to services provided by the Appellant – Operational Creditor. It is submitted that the Respondent has been falsely denying receipt of services and such ground has been raised belatedly.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **24th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Shreesha Merla]
Member (Technical)